

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 104**

**IA No. 4232, 4240/2020 (IB)1462/ND/2019**

**IN THE MATTER OF:**

Royale Resinex Pvt. Ltd.

**....Applicant**

Vs.

Greotech Telecom Technologies Pvt. Ltd.

**....Respondent**

**Order under Section 9 of IBC.**

**Order delivered on 19.11.2020**

**Coram:**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the RP/IRP :

Mr. R.K. Gupta

Ms.Swarlipi Deb Roy

Mr. Manish Aggarwal

**ORDER**

IA No. 4232, 4240/2020:

Learned Counsel for the respondent states that his family has suffered effect of Covid -19 Pandemic and seeks further time to file reply. Time of two weeks is given to the respondent as a last chance to file reply.

In the meantime, they are directed to provide all the documents as listed in the application under Section 19(2).

List on 01.12.2020.

Sd/-

Sd/-

**SUMITA PURKAYASTHA  
MEMBER (T)**

**DR. DEEPTI MUKESH  
MEMBER (J)**

